

SHRI SANTOSH KUMAR BASU: It will be better if you withdraw the Bill and ponder over it.

SHRI BHUPESH GUPTA: I can wait—I will withdraw it the next day. Mr. Basu, you gave a very good argument. Let him think over it. Next day we can discuss it. I can also consult lawyers and certainly I would not like to sponsor a Bill which I know, is contrary to the Constitution. Sir, I do not believe in entering anywhere by the back-door. That is for Mr. Akbar Ali Khan and others. I always enter places by the front door . . .

(Interruptions.)

SHRI AKBAR ALI KHAN: It is trying to enter by the back-door by this Bill.

SHRI BHUPESH GUPTA: I want to enter by the front door.

DR. W. S. BARLINGAY: YOU are entering by the back-door.

SHRI AKBAR ALI KHAN: Then you come through amending the Constitution straightway.

SHRI BHUPESH GUPTA: I am brutally frank but you have mounted guard, Shri Akbar Ali Khan and Shri A. K. Sen, by the front door. I want to enter by the front door. Therefore I say it is recall and it is a suggestion of . . .

(Interruptions.)

SHRI SANTOSH KUMAR BASU: This is an attempt to have another election in Kerala through the backdoor.

SHRI BHUPESH GUPTA: Do not bring in Kerala. He brings in Russia, you bring in Kerala and I can bring in West Bengal. What is the use of that geographical survey here in this Constitutional matter?

Du. W. S. BARLINGAY: May I say something?

SHRI BHUPESH GUPTA: I think you can now adjourn the House.

1 P.M.

ANNOUNCEMENT RE: GOVERNMENT BUSINESS FOR THE WEEK COMMENCING 7TH SEPTEMBER, 1959

The DEPUTY MINISTER of LAW (SHRI R. M. HAJARNAVIS) : Sir, on behalf of Shri Satya Narayan Sinha, I beg to announce that the Government business in this House for the next week, will consist of—

1. Further consideration of the Government Savings Certificates Bill, 1959, as passed by Lok Sabha.

2. Consideration and passing of the Public Debt. (Amendment) Bill, 1959, as passed by Lok Sabha.

3. Consideration and return of the following Bills, as passed by Lok Sabha:

(1) Keraia Appropriation Bill,

(2) Appropriation (No. 7) Bill,

(3) Travancore-Cochin Vehicles Taxation (Amendment and Validation) Bill.

4. Consideration and passing of the Miscellaneous Personal Laws (Extension) Bill, 1959.

5. Discussion on the decision of the Government of India on the findings of the recent inquiry into certain affairs of the Life Insurance Corporation, as embodied in Government Resolution dated 27th May, 1959, on a motion to be moved by Shri T. S. Pattabiraman.

6. Discussion of the Report of the Committee of Parliament on Official Language on a motion to be moved by the Minister for Home Affairs on Wednesday, the 9th September.

[Shri R. M. Hajarnavis.]

7. Discussion of the First Report of the Commissioner for Linguistic Minorities for the period 30th July, 1957 to 31st July, 1958 on a motion to be moved by the Minister for Home Affairs, on Friday, the 11th September.

Time permitting, it is also proposed to arrange a discussion on the statistical information on the working of the Preventive Detention Act, 1950, during the period 30th September, 1957 to 31st December, 1958, on a motion to be moved by Shri Bhupesh Gupta.

SHRI BHUPESH GUPTA (West Bengal): Sir, on this last item, I would like to remind the House that when we amended the Preventive Detention Act, Government gave the assurance that every year the working of the Preventive Detention Act will be discussed and this practice was followed for two years. But suddenly they gave it up. Now, for the last two years we have not discussed it at all. During the last three sessions probably the discussion could not be held due to the illness of the Home Minister and I was not pressing it. But in this session time must be found to discuss it and, if necessary, we may sit through the lunch-hour and also on Saturday, more especially since the Preventive Detention Act is being utilised in West Bengal to arrest the Opposition Members and Union workers and it is now being used for political purposes, for vendetta and for violence, for protecting Mr. Prafulla Sen's corruption. Government should be prepared for a discussion. Four sessions I have been wanting it and I hope time will be found now.

MR. DEPUTY CHAIRMAN: Yes, time permitting.

SHRI BHUPESH GUPTA: In your office, I know you had admitted it. Time should permit and they should be asked to have this discussion.

MR. DEPUTY CHAIRMAN: You have a discussion with them.

SHRI BHUPESH GUPTA: You should not say "time permitting", you have admitted it. Therefore, you should impress it on them and your authority will help me. We should discuss this in this session. Four sessions we have been asking for it-

MR. DEPUTY CHAIRMAN: We are now adjourning. You may continue after lunch.

I would request both Mr. Sen and Mr. Gupta to help me with this information. This power of recall is there in certain countries. I want to know if in any country this power of recall is part of the election rules.

SHRI A. K. SEN: No.

MR. DEPUTY CHAIRMAN: Just help me with the information. In some places they have got the power of recall; but I want to know if there is any country where the power to recall is part of the election rules or law.

SHRI AMOLAKH CHAND (Uttar Pradesh): Sir, I would like to point out . . .

MR. DEPUTY CHAIRMAN: You may point out later. We now adjourn. The House now stands adjourned till 2:30 P.M.

The House adjourned for lunch at three minutes past one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

REFERENCE TO ALLEGED PRESENCE OF OFFICERS OF THE CENTRAL INTELLIGENCE BUREAU IN THE CENTRAL HALL OF PARLIAMENT HOUSE

SHRI BHUPESH GUPTA (West Bengal): Sir, before you proceed with